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NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P. No. 185 /2014
I.A.No. 23/2016

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (T) Shri S.Vijayaraghavan

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20th September, 2016, 10.30 A.M

Name of the Company	Murari Mohan Kejriwal. -Versus- Shree Hanuman Foundry & Engineering Ltd.		
Under Section	167		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) Sabysachi Sen, Adv. }
2) Reetokuto Kr. Mitra, Adv. } For Petitioner.
3) Taniya Mitra, Adv. }
4) JISHNU CHOWDHURY, Adv. }
5) S.RIKAKRANIA, ADV. } for Respondent Sanjeeb Sen
6) SANDEBB SEN, ADV. }

Taniya, Adv.
20/9/16
Sanjeeb Sen
20/9/16

ORDER

Ld. Counsels for the Petitioner and the Respondent are present. Ld. Counsel for the applicant / respondent has moved an application for restoration of C.P.No. 185/2014, which was dismissed on account of non-prosecution by the applicant / respondent. Application for restoration has been moved within 30 days time period and ground for restoration has been mentioned in the annexure to the application. Therefore, the application is allowed subject to payment of Rs. 3,000/- as cost which is to be paid to the petitioner's Advocate.

List IA No. 23/2016 along with CP No. 185/2014 on 16th November, 2016.

Sd/-

(S. Vijayaraman)
Member (T)

Sd/-

(Vijai Pratap Singh)
Member (J)